GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT FOR PROMOTION OF INDUSTRY AND INTERNAL TRADE

RAJYA SABHA

UNSTARRED QUESTION NO. 3400.
TO BE ANSWERED ON FRIDAY, THE 1ST APRIL, 2022.

SETTING UP OF POLLUTION-FREE INDUSTRIES

3400. SHRI NEERAJ DANGI:

Will the Minister of **Commerce and Industry** be pleased to state:

(a) whether Government proposes to set up pollution-free industries in the country;

(b) if so, the details thereof, State-wise; and

(c) whether Government is capable of setting up pollution-free industries and the extent to which obstacles faced by Government are removed, if so, the details thereof?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE & INDUSTRY (SHRI SOM PARKASH)

(a) to (c): The primary responsibility of industrial development rests with the State Government. Laws of pollution control are observed while setting up of industries. Central Government assist industrial development by wide range of measures implemented by various Ministries and Departments. Some of these include PM Gati Shakti, Industrial Corridor, Production Linked Incentive (PLI) Schemes, Reduction in compliance burden, Make in India, Investment Clearance Cell (NSWS), Project Development Cells, India Industrial Land Bank, One district One Product , Foreign Direct Investment (FDI) Policy Reforms, Intellectual Property Right Policy Reforms, Public Procurement (Preference to Make in India) Order, 2017, Startup India, Scheme of Budgetary Support under GST Regime to the Units located in the States/UTs of J&K, H.P., Uttarakhand and North Eastern Regions including Sikkim, etc.

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